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Figures are provisional.

(c) The anti-smuggling drive in general has been intensified through out the country with particular emphasis in the highly vulnerable areas of our sea-coast/land border regions. The preventive and intelligence machinery of the Customs department remain vigilant against smuggling activities. The trends in smuggling and seizures made are kept under constant review for taking appropriate remedial measures in close coordination with the concerned Central and State Government authorities.

Stringent action is taken against thg persons found involved in smuggling activities' both departmentally as well as through prosecution in courts. Apart from confiscation of goods involved and imposition of penalties, in appropriate cases preventive detention under the COFEPOSA Act is also resorted to. Cases of seizures of Narcotic drugs are thoroughly investigated and action is taken under the Narcotic Drugs and Psychotropic Substances Act, 1985.

$SAARC\ Conference\ o_n\ terrorism\quad held$ in Dhaka

- *74. SHRI RAOOF VALIULLAH: Will the Minister of EXTERNAL AFFATRS be pleased to state
- (a) whether it is a fact that SAARC Conference on terrorism held in Dhaka

in June fast has stressed the importance of concerted action combat terrorism-

to Questions

- (b) if~so, what are the details of the recommendations adopted at the conference-
- (c) whether the above recommendations have since been cleared by the SAARC Standing Committee; and
- (d) whether India is likely to ex change and share its intelligence and expertise with other member countries and international agancies to meet the growing menace of terrorism in the country and if so, in what form?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Ye_s Sir.

- (b) A Statement containing the recom mendations of the Study Group is] the Table of the House (See below).
- No Sir. The^e recommendations (c) by tha Standing Com will be co peting in August, 1986.
- (d) Government of India will be prepared to implement the dations of the Study Group, including those relating to exchange and sharing of intelligence and expertise, as soon as they are endorsed by the SAARC Standing Committee and Council of Ministers.

Statement

Recommendations of the meeting of the SAARC Study Group on Terrorism

- I. SAARC Member States should unequivocally condemn all acts, methods and practices of terrorism as criminal and deplore their impacts on life and property, socioeconomic development, political stability, international peace and cooperation.
- IL SAARC Member States that have not yet done so, may consider becoming

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- (a) Convention on Offences and Certain Other Acts Committed on Board Aircraft, signed in Tokyo on 14 September,
- (b) Convention for the Suppression of Unlawful Seizure of Aircraft, signed at the Hague on 16 December, 1970.
- (c) Convention of the Suppression of Unlawful Acts Against the Safety of Civil Aviation, signed at Montreal on 23 September, 1971.
 - (d) Convention on the Prevention and Punishment of Crime Against Interna tionally protected Persons including Diplomatic Agents, concluded at New York on 14 December, 1973, and
 - (e) The International Convention Against fhe Taking of Hostages, coneluded at New York on 17 December. 1979
- HI. As a part of their obligation under each SAARC Member international law State should refrain, as per UNGA Resolution No. 2625(XXV), from organising, ing, assisting or participating in acts of civil strife or terrorist acts in another State or acquiescing in organised activitie\(^\) within its territory directed to-th= commission of such acts, when they involve a threat or use of force.
- IV. SAARC Member States should call unon one ano'her to take measures as may be appropriate at respective national level, for the prevention and elimination of terrorism. Snch measure-; may regivre independent and coordinated in depth study of the root causes of prevail-

istance_s of terrorism, and harmonisatio,, of domestic legislation relating to terrorism with each other and with existing international conventions.

V. Member States or SAARC should resolutely support an < j uphold the recom mendations of the UN Ad-Hoc Committee on International Terrorism, as adopted by the UNGA Resolution No. 34 145 of 17 December, 1979.

to Questions

VI, Member States may give consideration to the setting of an appropriate mechanism for the identification of offences which may be regarded as terroristic and which for the purposes of ex- pot to be regarded as politi-

VIL Cooperation among concern-:

of Member States could include exchange and sharing of iritel relating to terrorism so as to prevent terrorist activities, through appropriate precautionary measures. The modalities of snch cooperation can be worked out.

Vill. Some mechanism may be considered for closer cooperation and coordination on the terrorist problem among Member States ani also between SAARC States and other international ageneies such as ICPO-INTERPOL, the CONGRESS on the Prevention of Crime and Treatment of Offenders, etc. The modalities of such a mechanism could be worked out.

IX. SAARC Member States should co operate by way of exchange of expertise. could consult on how to improve existing protective measures against pos Training tion. in field of anti-terrorist techniques could be of cooperative activity, 'Training be imparted to concerned OB il high terroon how to handle ituations. Seminars and workshop; be held on negotiating tactics with terrorists in a crisis situation. Consultations could be held with a view to evolving a common policy on how to terrorist demand, the advantages and disadvantages of different options, such as » firm and rigid no-conce[^]sions policy or a e approach could be discussed.

X. SAARC Member States should make persistent efforts so that the media exer cises voluntary restraint in reporting on the acts of terrorism. The focus should be on highlighting ihe immoral and cri minal aspects of terrorism and in case terrorists or terrorism should not be romanticised.